

TO BE PUBLISHED IN PART IX SECTION 3(II) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE
NEW DELHI: DATED THE

20th JANUARY, 1978.

NOTIFICATION
(INCOME-TAX)

NO. 2131 (F.NO.197/107/77-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies 'Sri Mahalakshmi Trust, Madras' for the purpose of the said section for and from the assessment year(s) 1973-74.

sd

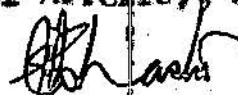
(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Brijwasi Garden, New Delhi).

Copy to:-

1. Managing Trustee, Sri Mahalakshmi Trust, 178, Lloyds Road, Madras-600014.
2. The Commissioner of Income-tax, Tenali Nadu-IV, Madras, with reference to his letter No.C.1312(159)/75 dt. 3.10.77.
3. All Commissioners of Income-tax.
4. Directors of Ins. (IT)/(RCS)/(P&R)/(Inv.), New Delhi.
5. Director of QM Services (Income-tax), 1st Floor, Akash-e-Ghalib, Bata Sundi Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. Wing of C.D.O.T., New Delhi.
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10. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.



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